

(2009) 04 P&H CK 0349

High Court Of Punjab And Haryana At Chandigarh

Case No: None

Baljit Singh

APPELLANT

Vs

State of Punjab and Another

RESPONDENT

Date of Decision: April 21, 2009

Acts Referred:

- Penal Code, 1860 (IPC) - Section 406, 498A

Citation: (2009) 5 SLR 791

Hon'ble Judges: K.C. Puri, J

Bench: Single Bench

Judgement

K.C. Puri, J.

Report of the trial Court has been received. The same is taken on record.

2. Counsel for the petitioner has placed on file statement of the complainant recorded in the trial Court, in which she has stated that the matter has been compromised.

3. The trial Court has however stated that offences are non-compoundable. However, keeping in view the authority reported as Kulwinder Singh and Ors. v. State of Punjab and Ors. 2007 (3) RCR (Cri) 1052, the matrimonial dispute can be allowed to be settled.

4. So, in view of compromise, FIR No. 53 dated 5.5.2004 under Sections 406, 498-A, IPC registered at P.S. Division No. 2, Ludhiana, stands quashed. Further proceedings, in pursuant to that FIR also stand quashed.